

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-209
CP- 119/241/242/ND/2020

IN THE MATTER OF:

GANDHARV GOYAL

Vs.

SYNAPSICA TECHNOLOGIES PRIVATE LIMITED

....Applicant

.....Respondent

SECTION

U/s 241-242

Order delivered on 16.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

: Mr. P. Nagesh, Mr. Vinit, Mr. Bhavya

: Ms. Anannya Ghosh & Ms. Ragini for R-5, Ms. Payal, Ms. Hina,
Ms. Aastha, & Ms. Gazzal for R-2,3, Ms. Jasmeet Singh for R-7,
Mr. Ankur, Mr. Rohan & Mr. Sharique for R-6

ORDER

Mr. Nagesh along with Mr. Bhavya Goel appeared for the petitioner and submitted that he has received the reply of, R-1 and R-4 on 08.10.2020, R-5 on 09.10.2020, R-6 on 16.10.2020 and R-7 on 10.10.2020.

Ms. Payal Chawla for R-1 and R-4 submitted that the reply which is filed on behalf of R-1 and R-4 has already served upon the petitioner's counsel well within the time prescribed by this Bench and she further submitted that R-2 and R-3 has filed a separate application and the copy of the same has already been served upon the petitioner's counsel on 08.10.2020, which is numbered as CA-607/2020 but same could not be listed today.

Ms. Ananya Ghosh for R-5 and Mr. Sharique for R-6.

Mr. Jasmeet Singh for R-7 submitted that earlier he has filed the reply on 10.10.2020 but due to technical error, he again filed the reply on 14.10.2020 and both the copies of the reply have already been served upon the petitioner's counsel.

Considering the submission made on behalf of the parties and considering the facts that the last reply was received by the petitioner on 16.10.2020, we think it proper to give one more opportunity to the petitioner to file the rejoinder, he is directed to file the same within one week from today. Let the same be filed after serving advance copy of the same to the Ld. Opposite counsels. No further adjournment will be granted on any ground.

In the meantime, Ld. Counsel for all the parties are requested to file the short written synopsis with the decisions upon which they are placing reliance before the next date of hearing.

Ld. Counsel for all the respondents are requested to exchange the copies of the reply among them . List the case on **03.11.2020**.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)